

**IN THE HIGH COURT OF GUJARAT AT AHMEDABAD**

**R/SPECIAL CRIMINAL APPLICATION (DIRECTION) NO. 798 of 2023**

=====  
ANAS ABDUL RASHID MACHISWALA  
Versus  
STATE OF GUJARAT & ORS.  
=====

Appearance:

AKASH A SINGH(8713) for the Applicant(s) No. 1  
MR ARJUN M JOSHI(11247) for the Applicant(s) No. 1  
NOTICE SERVED for the Respondent(s) No. 2,3  
MR HA DAVE, PP, MS MD MEHTA, PUBLIC PROSECUTOR for the  
Respondent(s) No. 1  
=====

**CORAM:HONOURABLE MR. JUSTICE NIRZAR S. DESAI**

**Date : 11/09/2024**

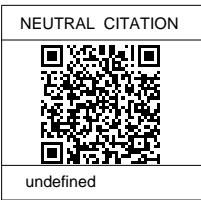
**ORAL ORDER**

Rule. Learned APP waive service for the Respondent-State.

1. Learned APP appearing for the respondent - State places on record the order dated 21.08.2024 passed by the Home Department - State Government whereby the petitioner's application for remission was rejected. The said order is taken on record.

1.1 It is pointed out that the petitioner is on parole leave and therefore, the petitioner may be directed to surrender.

2. Learned advocate Mr. Arjun Joshi appearing for the petitioner states that as the petitioner will have to challenge



the order dated 21.08.2024, the parole leave granted to the petitioner which is already in operation may be extended for a period of 10 days so as to enable the petitioner to challenge the order dated 21.08.2024.

3. Heard. Considering the aforesaid request, the petition is **disposed of**, as having become infructuos in view of the order dated 21.08.2024. However, the petitioner's parole leave is extended for a period of **ten days**, from the date on which the petitioner is required to surrender, so as to enable the petitioner to challenge the order dated 21.08.2024 passed by the Home Department. Rule is discharged.

UMESH/-

**(NIRZAR S. DESAI,J)**